THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Data not maintained centrally in this regard.

(c) and (d) The Hon'ble Supreme Court in its order dated 5.9.2014 in the *Writ* Petition No. 310/2005 – Bhim Singh *Vs* Union of India and Other relating to the undertrial prisoners, has directed for effective implementation of Section 436A of Cr. P.C. by considering cases of under-trial prisoners who fulfill the requirement of section 436 A of Cr. P.C. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter. From the data available from States/UTs, so far a total of 1057 undertrial prisoners under section 436A of Cr. P.C. have been released till 31st March 2015.

Classifying documents

206. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has constituted a Committee to examine policy of classifying documents as 'secret', 'top secret' and 'confidential';

(b) whether the report of the committee has been submitted to the Government;

(c) if so, the details of recommendations of the committee;

(d) whether Government is still classifying documents as secret and is not convinced to open and transparent Governance; and

(e) if so, what steps Government proposes to take to stop classifying commercial documents as 'secret', 'confidential' or 'top secrete' forthwith?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No, Sir.

(d) and (e) The documents are classified and declassified by the Ministries/ Departments as 'Secret', 'Top Secret' and 'Confidential' as per the guidelines contained in the Manual of Departmental Security Instructions, 1994. The Manual is reviewed by the Government from time to time and was last amended on 13.6.2008.